

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

6

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/35/2017
NAME OF THE PETITIONER(S) : RADHAKRISHNAN SATHURAPPAN
NAME OF THE RESPONDENT(S) : EZON ENERGY SOLUTIONS PVT LTD
UNDER SECTION : 241/242

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|-------------|-----------|
|-------|-------------------|-------------|-----------|

REPRESENTATION BY WHOM

| | | |
|--|----------------------------|---------------------------------|
| 1) Arachana Iyer | Respondent No. 4 | [Signature] |
| 2) N. P. Nagalakshmi | Respondent No. 2 | [Signature] |
| 3) N. A. SRINIVASAN K. BALAKRISHNA for M/s. Genwon + ASSOCIATES | COUNSEL FOR PETITIONER. | A. Srinivasan K. Balakrishna |

ORDER

Counsel for the Petitioner present. Counsel for R4 present and filed the counter, the copy of which is given to the Petitioner. Counsel for R2 prayed for time for filing the counter. R3 has sent a communication stating therein that the allotment in question was made by R2 by filing 'e' form PAS-3 with the Registrar of Companies has been done by passing a fabricated resolution. The communication is taken on record. The communication sent by R6 states that he has been appointed as Director by R2, but he has no knowledge about the resolution passed as it is passed with the forged signature. This communication is also taken on record.

In the light of the facts and circumstances stated in the petition and the communications that has been sent by R3 and R6, we restrain R2 and R4 not to act on the resolutions dated 20.02.2017, 17.03.2017 and 18.05.2017 till further orders. Put up on **24.10.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

ghk

MEMBER (JUDICIAL)
